

CCPA-18/7

1
25.2.97

List on 2.5.97 for hearing on CCPA

CM

VNM
(V.N. Mehrotra)
Vice-Chairman

2.5.97

R.K. Chouvey - Counsel for the applicant.

CM

*Redelisted
Listed on 25/7/97*
Heard the learned counsel for the applicant.
Issue notices to the respondents to show cause
why contempt proceedings be not initiated against
them. Reply may be filed within four weeks. List
on 25.7.97 for hearing on CCPA.

*Notice issued
to post not to 4
on 9/5/97
or 6/5/97*
(K. Muthu Kumar)
Member (A)

VNM
(V.N. Mehrotra)
Vice-Chairman

3
25.7.97

List on 9.9.97 for hearing on contempt matter.

CM

*Show-cause on
behalf of opposite
parties filed on
30.7.97 and
file attached.*

4/09.09.97

VNM
(V.N. Mehrotra)
Vice-Chairman

*N. Toppo
8.8.97*
On the request made on behalf of the counsel
for the applicant, two weeks' time is allowed for filing
rejoinder.

List on 13.11.1997 for hearing on contempt matter.

SKJ

Ch
(R.K. Aahooja)
Member (A)

VNM
(V.N. Mehrotra)
Vice-Chairman

5
13.11.97

Adjourned sine die.

CM

V.N. Mehrotra

(V.N. Mehrotra)
Vice-Chairman